

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.103
C.P.(IB)/307(AHM)2023

Proceedings under Section 7 IBC

IN THE MATTER OF:

R K Manufacturing Co.Limited
V/s
Devhari Exports (India) Limited

.....Applicant

.....Respondent

Order delivered on: 15/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Dhiren Dave, Advocate
For the Respondent : Mr. Love Modi, Advocate

ORDER

Learned Counsel for the respondent states that a reply was filed on 02.05.2024, vide inward diary No. D- 3771. The same is taken on record.

Learned Counsel for the applicant stated that, in view of the short reply filed by the respondent, he does not wish to place on record a rejoinder.

In view of the same, the opportunity to file a rejoinder is hereby closed.

Both sides are directed to file a short synopsis of the matter, not exceeding more than two pages.

Re-list for hearing on 11.06.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)